

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No.(IB)-262(PB)/2017

IN THE MATTER OF:

M/s Ahulwalia Contracts (India) Ltd.

.... APPLICANT / PETITIONER

Vs

M/s Ascot Estates (Manesar) Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
MEMBER (TECHNICAL)**

For the OPERATIONAL CREDITOR

:- Mr. Rishi Kapoor, Advocate
Mr. Satish K. Rai, Advocate

For the FINANCIAL CREDITOR

:- Mr. P. Nagesh, Advocate
Mr. Anand Mishra, Advocate
Mr. Abhinav Lal, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for the Petitioner a copy of the reply was received only today. In the circumstances, some more time will be required to file the rejoinder. Taking into consideration the said representation the matter is adjourned for filing the rejoinder.

Post the matter on 11th October 2017 for rejoinder and arguments.

- Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

- Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**